Central Administrative Tribunal Principal Bench: New Delhi

CP No.643/2014 MA No.665/2018 & MA 914/2018

in OA No.1086/2014

New Delhi, this the 21st day of February, 2018

Hon'ble Mr. Raj Vir Sharma, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

Heena Choudhary, Age-25 years D/o Sh. Dhyan Singh, House No-242, Ward No-8, Near Trimurti Mandir, Silani Gate, Jhajjar, Haryana-124103

...Petitioner

(By Advocate: Mr. Sachin Chauhan)

Versus

- Sh. Ashim Khurana, Chairman, Staff Selection Commission, Block No.12, CGO Complex, Lodhi Road, New Delhi-110 003.
- Sh. Gajender Singh Thakur, The Regional Director (NR), Staff Selection Commission, Block No.12, CGO Complex, Lodhi Road, New Delhi – 110 003.
- 3 Smt. Veena Prasad,
 Controller General of Defence Account,
 Govt. of India, Min. of Defence,
 Ulan Batar Road, Palam,
 Delhi Cantt-10. ...Contemnors/Respondents

(By Advocate: Sh. H.K. Bajpai for Sh. Gynendra Singh, Sh. N.D. Kaushikand Sh.R.K. Sharma)

ORDER (Oral)

By Hon'ble Mr. Raj Vir Sharma, Member (J):

Heard the learned counsel for the parties.

2. Learned counsel for the petitioner submitted that in para 48 of the judgment dated 30.07.2014 passed in OA

No.930/2014 and other connected OAs, this Tribunal

has quashed and set aside the show cause notice and a

direction had been given for allocation of the services to

the petitioners. Although the respondents have forwarded

the dossiers of the petitioner/petitioners but allocation of

service is yet to be done by the respective user department.

On the other hand, learned counsel for the respondents

submitted that they have allocated the service also.

3. Leaned counsel for the petitioner submitted

that liberty should be given to the petitioner to approach

the Tribunal in case any delay occurs in allocation of

service by the user department.

4. In view of the above, we are satisfied that respondents

have substantially complied with the order of this Tribunal.

Therefore, this CP is closed. Notices issued to the

respondents are discharged. However, the petitioner is

given liberty to approach this Tribunal in case any delay

occurs in allocation of service.

5. All pending MAs are disposed of accordingly.

(Nita Chowdhury)

Member (A)

(Raj Vir Sharma)
Member (J)

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